

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE. CHENNAI

Original Application No.149/2022

Mr.Sankaran, Athanikkal House Applicant

Vs

State of Kerala and others Respondent(s)

VOLUME-I

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Dated this the 20th day of June, 2026



Adv. Rema Smrithi V.K.

ADDITIONAL STANDING COUNSEL

Respondent No.7

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.149/2022

Mr.Sankaran, Athanikkal House

Applicant

Vs

State of Kerala and others

Respondent(s)

REPORT FILED BY THE SEVENTH-RESPONDENT IN THE ABOVE CASE

Adv.Rema Smrithi V.K.

ADDITIONAL STANDING COUNSEL

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 149/2022

Mr.Sankaran, Athanikkal House

Applicant

Vs

State of Kerala and others

Respondent(s)

REPORT FILED BY THE ENVIRONMENTAL ENGINEER,
KERALA STATE POLLUTION CONTROL BOARD, DISTRICT
OFFICE, PALAKKAD ON BEHALF OF THE 7TH
RESPONDENT, KERALA STATE POLLUTION
CONTROL BOARD

I, Suchitra V., aged 54 years, W/o P.Nandakumar, residing at 7A, Asset Galleria, Aswini Junction, Thrissur, Environmental Engineer, Kerala State Pollution Control Board (herein after referred to as Board), District office, Palakkad, hereby submit the status report in Original Application No.149/2022, on behalf of the 7th respondent, in compliance with the direction of the Hon'ble National Green Tribunal.

1. It is respectfully submitted that a status report dated 28/04/2025 was submitted before the Hon'ble Tribunal in compliance with the order of the Hon'ble tribunal dated 31/07/2024 in the above OA.

2. In continuation to the above report, it is submitted that a letter was sent to District Geologist, Palakkad to forward an action taken report on assessment of environmental damages resulting from violations of the mining plan and lease for the 8th and the 9th

respondents, vide this office letter dated 15/06/2026. Letter dated 15/06/2026 is produced herewith & marked as Exhibit-R7 (i). Report dated 19/06/2026 submitted by the Geologist is produced herewith and marked as Exhibit-R7 (j). It is reported that the Geologist, Mining & Geology Department, District, Palakkad has uploaded the details in the portal of Keltron to conduct the Drone Lidar Survey for assessing the excessive quantity extracted by the 8th and the 9th respondents. But the payment for the drone survey has not yet been made by both the respondents till date.

3. M/s Blue Chip Mines & Industries, the 8th respondent has remitted an amount of Rs. 28,40,000/- (Rupees Twenty Eight Lakh Forty Thousand only) on 10/04/2026 towards EC. Acknowledgement Receipt of the same is produced herewith & marked as Exhibit-R7(k). It is submitted that the 9th respondent has not remitted the EC.

All the facts stated above are true to the best of my knowledge, information and belief.

Dated this the 20th day of June, 2026



DEPONENT

SUCHITRA. V
Environmental Engineer
Kerala State Pollution Control Board
District Office, Palakkad

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.149/2022

Mr. Sankaran, Athanikkal House

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Vs

State of Kerala and others

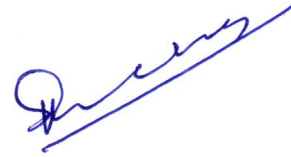
Respondent(s)

VERIFICATION

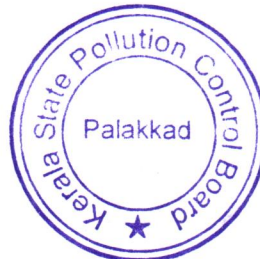
I, Suchitra V., Environmental Engineer, Kerala State Pollution Control Board, District Office, Palakkad, do hereby verify on this the 20th Day of June, 2026, that all what is stated above are true and correct to the best of my knowledge and information.

Suchitra V

Environmental Engineer



SUCHITRA. V
Environmental Engineer
Kerala State Pollution Control Board
District Office, Palakkad



BEFORE THE HON'BL E NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE CHENNAI

Original Application No.149/2022

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Respondent(s)

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Dated this the 20th day of June, 2026

Adv. Rema Smrithi V.K.

ADDITIONAL STANDING COUNSEL

Exhibit R7(i)

Phone : 0491 – 3522360

E-mail : kspcbpalakkad@gmail.com

**KERALA STATE POLLUTION CONTROL BOARD**

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

ജില്ലാ ഓഫീസ്, പാലക്കാട്

DISTRICT OFFICE, PALAKKAD

NEAR DISTRICT PANCHAYATH OFFICE, PALAKKAD – 678 001

www.krocmms.nic.in

In reply please refer to : PCB/PLKD/TG-338/2020

Date : 15/06/2026

From

Environmental Engineer

To

The District Geologist
Palakkad

Sub: OA No.149 of 2022 (SZ) M/s Blue Chip Mines & Industries and M/s Kalpaka Metal Crushers situated in Vaniyamkulam 1 and Chalavara Villages in Palakkad District-Violation of conditions of mining plan and mining lease Assessment of Environmental Damage-reg

Ref: 1. Meeting held on 03.02.2025 for the assessment of Environmental damage caused by M/s Blue Chip Mines and Industries, and M/s Kalpaka Metal Crushers situated in Vaaiyamkulam-1 and Chalavara villages in Palakkad district.

2. This office letter of even no. dated 07.03.2026.

3. That office letter No. PCB/PLKD/TG-338/2020, dated 16.03.2026

Your kind attention is invited to the references above. In accordance with the aforementioned reference (1), you were entrusted with the evaluation of the damage resulting from violations of the mining plan and lease for M/s Blue Chip Mines and Industries and M/s Kalpaka Metal Crushers. Vide ref (3), an action taken report regarding the assessment of quantity of granite building stone extracted from the above quarries was submitted. Please forward a report on the present status of the above action for filing report before the Hon'ble NGT.

Yours faithfully,
Digitally signed by
Suchitra V
Date: 15-06-2026
16:40:36
Environmental Engineer

Exhibit R7(j)

No. DOPAL-DMG/216/2023-M

District office of the
Department of Mining & Geology,
Town Bus Stand Complex,
Palakkad-14, PH: No. 0491 2527196
e-mail : geo.pal.dmg@kerala.gov.in
Dated : 19/06/2026

From

The Geologist,
Palakkad.

To

Environmental Engineer,
Palakkad.

Sir,

Sub:- Department of Mining and Geology- Hon'ble National Green Tribunal (SZ)-
OA No. 149/2022 (SZ) filed by Sri. Sankaran – report – submitting of -
reg.

Ref:- That office letter No. PCB/PLKD/TG-338/2020, dated 15/06/2026

Kind attention is invited to reference cited above. I am submitting herewith the
report in connection with OA No. 149/2022 filed by Sri. Sankaran before Hon'ble
National Green Tribunal (SZ) for further necessary action.

Yours faithfully,

Digitally signed by
Vinod M V Geologist
Date: 19-06-2026
15:13:16

Encl: Report

REPORT SUBMITTED BY GEOLOGIST, DISTRICT OFFICE, DEPARTMENT OF MINING & GEOLOGY, PALAKKAD IN OA NO. 149/2022 FILED BY SRI. SHANKARAN, S/o AYYAPPAN, ATHANIKKAL HOUSE, CHALAVARA PO, PALAKKAD DIST.

Two quarrying leases were granted to M/s Blue Chips Mines & Industries, Vembalathumpadam, Kayiliyad P.O., Palakkad – 679122, by the Director of Mining & Geology, Thiruvananthapuram, for the extraction of granite building stone. The leases covered areas of 1.92 hectares and 1.61 hectares, respectively, located in Survey No. 168/11A of Chalavara Village, Ottappalam Taluk, Palakkad District. Based on these quarrying leases and other statutory licenses, movement permits were issued to M/s Blue Chips Mines & Industries for the extraction and transportation of granite building stone. The quarrying leases expired on 16/10/2025 and 25/08/2023, respectively.

Quarrying permit issued to Sri. C.K. Kunhipocker, Managing Partner, Kalpaka Metal Crusher, Kailiyad. P.O, Shornur, Palakkad to extract Granite Building Stone from an area of 0.9707 hectares of land comprised in Survey No. 1/7pt of Vaniyamkulam-I Village, Ottappalam Taluk, Palakkad District commencing from 09/07/2018 to 05/12/2022 as per the Kerala Minor Mineral Concession Rules, 2015 Geologist, Mining and Geology Department, Palakkad.

A detailed survey was conducted by the Surveyor of the Directorate of Mining & Geology to assess the quantity of granite building stone extracted from the quarries. The survey estimated that M/s Blue Chips Mines & Industries, located at Vembalathumpadam, Kayiliyad P.O., Palakkad – 679122, had extracted a total of 11,39,320 metric tonnes of granite building stone. Sri C.K. Kunhipocker, Managing

Partner of Kalpaka Metal Crusher, Kailiyad P.O., Shornur, Palakkad, was found to have extracted 5,65,902.51 metric tonnes of granite building stone. Upon obtaining the production and dispatch statements from M/s Blue Chips Mines & Industries and Sri C.K. Kunhipocker, Managing Partner of Kalpaka Metal Crusher, the excess quantity of granite building stone extracted and removed from the quarries can be accurately calculated.

M/s. Blue Chips Mines & Industries has submitted the mine closure plan as per Kerala Minor Mineral Concession Rules, 2015. The Geologist, Mining & Geology Department, District Office, Palakkad has uploaded the details in the portal of Keltron to conduct the Drone Lidar Survey and the Drone Lidar Survey has to be carried out as per the notification No. G.O. (P) No. 4/2025/ID, dated 14/02/2025 by Industries (A) Department. But the payment for the drone survey has not yet been made by M/s Blue Chips Mines & Industries as of today.

Sri. C.K. Kunhipocker, Managing Partner of Kalpaka Metal Crusher, Kailiyad P.O., Shornur, Palakkad has submitted the mine closure plan. The Geologist, Mining & Geology Department, District Office, Palakkad has uploaded the details in the portal of Keltron to conduct the Drone Lidar Survey and the Drone Lidar Survey has to be carried out as per the notification No. G.O. (P) No. 4/2025/ID, dated 14/02/2025 by Industries (A) Department. But the payment for the drone survey has not yet been made by Sri. C.K. Kunhipocker as of today.

Geologist

Exhibit R7(k)



KSPCB DO PALAKKAD <kspcbpalakkad@gmail.com>

Intimation regarding payment of Environmental Damage Assessment - BLUE CHIPS MINES AND INDUSTRIES

1 message

THOMAS BABU <thomasbluechips@gmail.com>

16 April 2026 at 09:31

To: geo.pal.dmg@kerala.gov.in, geologypkd@gmail.com, kspcbpalakkad@gmail.com, P B Sahasranaman <sahasram@gmail.com>

To,
1.) The Geologist, Dept. of Mining and Geology, Palakkad.
2.) Senior Environmental Engineer, KSPCB, Palakkad.

Sir / Madam,

Sub. : Intimation regarding payment of Environmental Damage Assessment - reg.

With reference to the order issued by the KSPCB vide No. KSPCB/78/2025-EE-1 dated 25-01-2025, in accordance with the order of the Hon'ble National Green Tribunal in OA 149/2022, we hereby submit the details regarding the payment of Environmental Compensation.

In compliance with the aforementioned order and the directives of the Hon'ble National Green Tribunal (NGT) in OA 149/2022, we have remitted the total assessed amount of ₹28,40,000/- (Rupees Twenty-Eight Lakhs Forty Thousand only).

The payment details are as follows :**Payment Date : 10-04-2026****Transaction Mode : RTGS****UTR Number : HDFCR52026041094150559**

A copy of the transaction receipt is enclosed herewith for your perusal and official records.

Thanking you.

Yours faithfully,

THOMAS BABU**Managing Partner****BLUE CHIPS MINES AND INDUSTRIES****KAILIYAD P. O., PALAKKAD - 679 122.****M - 9388001871 / 9645561871****Email - thomasbluechips@gmail.com****Env Damage PYMNT RCPT.jpeg**
90K

Ph. General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman
2318150 Member Secretary: 2318151
e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web:
kspcb.kerala.gov.in



KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
Pattom P.O., Thiruvananthapuram - 695 004
പട്ടം പി.ഒ. തിരുവനന്തപുരം 695 004



KSPCB/1863/2024-ACO

Dated:10-04-2026

RECEIPT

Received an amount of Rs. 28,40,000/- (Rupees Twenty-eight Lakh Forty Thousand Only) on 10.04.2026 from Blue Chips Mines and Industries, Kailiyad, Palakkad by RTGS (UTR No.HDFCR52026041094150559) to the Account No. 67366954329 (Env't. Protection Fund) at SBI, LIC Branch, Pattom maintained by Kerala State Pollution Control Board.



Yours Faithfully

Viji V. Vijay
10/04/26

Viji .V. Vijay

ACCOUNTS OFFICER